

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, AT CHENNAI  
Original Application No. 216 of 2024  
[Earlier Original Application No. 645/2024]**

**IN THE MATTER OF:**

Suo Moto matter in respect of news item appearing in The Hindu dated 01.05.2024 titled **“Greater Chennai Corporation identifies 25 hotspots where construction debris gets dumped regularly.”**

AND

1. Tamil Nadu Pollution Control Board  
Through Member Secretary,  
Chennai and Others.

....Respondents

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**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

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**REPORT FILED ON BEHALF OF THE FIRST RESPONDENT-  
TAMIL NADU POLLUTION CONTROL BOARD**

I, Mrs. K. Nalini, D/o. K.Krishnasamy, aged about, 59 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (hereinafter referred as TNPCB), Chennai - 600 032, and I am authorized to file this Report on behalf of the First Respondent of the Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case from the available office records.
2. It is respectfully submitted that Suo Motu has been registered on 31.5.2024 by the Hon'ble National Green Tribunal, Principal Bench, New Delhi as Original Application No.645 of 2024 (PB) based on the news item published in 'The Hindu' dated 01.05.2024 titled, "Greater Chennai Corporation identifies 25 hotspots where construction debris gets dumped regularly" which has been transferred to this Bench and renumbered by the Hon'ble National Green Tribunal Southern Zone, Chennai as Original Application No.216 of 2024 (SZ).

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

3. It is respectfully submitted that the news item relates to the dumping of construction debris in many places across the city Chennai. As per the news item,

*"Construction debris continues to be dumped in many public places across the city, with the Greater Chennai Corporation (GCC) identifying 25 hotspots. GCC Commissioner J. Radhakrishnan said repeated dumping of debris was taking place mainly in parks and their vicinities and near Metro Rail stations. "Debris continues to be dumped in the pathways behind Arupadai Veedu Murugan temple in Besant Nagar. This has been going on since 2018. Initially, they were dumping small amounts, but now, they dump large amounts of debris," said G. Surendran, a resident of the area.*

*The debris was temporarily cleared for laying a road, which itself is a violation, he says. "If the road is laid, heavy vehicle movement will begin and debris may be dumped in several places inside the area," he said.*

*Valmiki Nagar in Thiruvanmiyur is another hotspot. "Roughly seven to eight months ago, over 50 tonnes of waste was cleared by the Corporation. But the waste reappeared soon after and has only been increasing since," says Jayanthi Premchandrar of the Valmiki Nagar Residents' Welfare Association.*

*Social media has been rife with complaints about debris being illegally dumped near places including Vadapalani Metro station, Mambalam Canal, and several other parts of T. Nagar.*

*TOP FIVE HOTSPOTS - Otteri Nullah, Mambalam Canal banks, Behind Omandurar Tamil Nadu Government Multi Super Speciality Hospital, Mylapore Railway Station surroundings, East Coast Road fringes*  
*According to J.M.S. Nagarjunan, General Secretary of the Alliance of Residents' Welfare Associations, besides garbage, construction debris is also found in several crematoria across the city, of which some have been cleared recently. The GCC should inspect all crematoria and clear all the debris, he demanded.*

*The Solid Waste Management (SWM) by-laws in the city require construction and debris (C&D) waste generators to plan disposal processes before starting projects. They can either use GCC-designated sites for dumping or hire authorised contractors for collection and disposal. Fines ranging from 2,000 to 25,000 could be imposed against violators.*

*"Those responsible, including private parties and government contractors responsible for laying roads and constructing storm-water drains, have been heavily fined. There are certain logistical issues that need to be addressed and will be looked into," Mr. Radhakrishnan said"*

*h. d. j. s. r.*  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
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4. It is respectfully submitted that as directed by the Hon'ble National Green Tribunal, SZ, Chennai on 1.8.2024, the first respondent submits the report herein.
5. It is respectfully submitted that The MoEF&CC, GoI have notified the Construction and Demolition Waste Management Rules, 2016 on 29<sup>th</sup> March 2016. Based on the Notification, TNPCB has issued directions to all the Local Bodies to take necessary action to comply with the provisions of these rules and to provide suitable sites for setting up for the storage, processing and recycling facilities for construction and demolition waste. The TNPCB has also issued directions to the line departments viz. Chennai Metropolitan Development Authority, Directorate of Town and Country Planning, Public Works Department, Tamil Nadu Housing Board & Tamil Nadu Slum Clearance Board to procure material from Construction and Demolition waste and make it mandatory in municipal and Government contracts.
6. It is respectfully submitted that in compliance to Construction & Demolition Waste Management Rule 2016, In 2020, the Greater Chennai Corporation set up Construction and Demolition waste processing facilities at the Perungudi and Kodungaiyur Dumping Grounds, each with a processing capacity of 400 MT per day. These facilities have been operated by M/s. Westart Communications India Private Limited and have obtained a CTO valid until March 31, 2030.
7. It is respectfully submitted that the Construction and Demolition (C&D) waste collected from zones 1 to 8 is processed at the Kodungaiyur facility, while waste from zones 9 to 15 is handled at the Perungudi facility. This waste is processed and transformed into valuable by-products such as coarse and fine aggregates, helping to minimize the environmental impact associated with excavating and transporting virgin materials.
8. It is respectfully submitted that in the meantime GCC has declared the hotspots to collect the C&D waste as mentioned in the news item. The officials of TNPCB inspected the following transfer stations of GCC (Zone 1 to 15) on various dates as follows,

  
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S. No	Zone/ Div	Location	Co-ordinates	Quantities handled
<b>Date of Inspection: 03.12.2024,04.12.2024 and 09.12.2024</b>				
<b>Inspected by: TNPCB, O/o DEE Chennai South</b>				
1	09/120	Lloyds Colony (Near Corporation ITI Institute)	13°3'0.69"N 80°16'21.64"E	50 Tons/day
2	12/158	Nandambakkam TPF near Adyar river bund in Dn - 158	13°02'20"N 80°18'12"E	3-4 Tons/day
3	13/174	Velachery Main Road, Near to Gurunanak college, Velachery Burial Ground	12°59'23.14"N 80°13'19.24"E	50 Tons/ Shift (2 shifts /day) 6T/day through GCC
4	14/186	200 Ft Radial Road, Perungudi Dumping Ground	12°95'00.92"N 80°22'86.30"E	50T/day
5	15/197	Gangaiamman Kovil Street extn., Karapakkam (Near to Tamilnadu Teacher Education University)	12°54'58.33"N 80°14'11.03"E	10-15 Tons/day
<b>Date of Inspection: 18.12.2024 and 19.12.2024</b>				
<b>Inspected by: TNPCB, O/o DEE Chennai</b>				
6	4/37	Kodungaiyur Dumping ground, Tondiarpet High Road	13°08'02"N 80°16'09"E	60 Tons/day
7	5/58	Part of old cattle depot,	13°05'26.1"N 80°15'53.8"E	60 Tons/day
8	6/70	AvadhanamPappier Road, Choolai (Opposite to Corporation School)		50 Tons/day
9	8/101	1 <sup>st</sup> Main Road, Shenoy Nagar (Near Gajalakshmi Colony)	13°4'42.82"N 80°13'23.15"E	75 T/day
10	10/127	Gurusiva Street, S.M. Block, Jafferkhanpet, Kodambakkam (Near R-10 MGR Nagar Police Station)	13°03'70.06"N 80°20'16.21"E	85-90 Tons/day
<b>Date of Inspection :26.12.2024</b>				
<b>Inspected by: TNPCB, O/o DEE Ambattur</b>				
11	3/26	CMDA Truck Terminal near Night Shelter (Back side of Madhavaram Bus Terminus)	13° 8'51.15"N 80°13'28.38"E	25 T/Day
12	7/91	Kavimani Salai (Vacant land near the Nolambur Canal)	13°04'41.5"N 80°10'26.5"E	30 T/Day
13	11/155	Junction of Natrajan salai and Bharathi Salai (Near Ramapuram lake)	13°01'54"N 80°10'56"E	30 /Day
<b>Date of Inspection: 06.03.2025</b>				
<b>Inspected by: TNPCB, O/o DEE Manali</b>				
14	1/7	Tiruvottiyur: Buckingham Canal Road in Sathangadu Zone (adjacent to lorry station, Zone -1)	Lat:13.154196° Long: 80.285797°	30 Tonnes

  
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15	2/21	Manali - Kamaraj Salai Zone (Adjacent to Zonal office -2)	Lat:13.161775° Long: 80.266992°	15 Tonnes
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The photos taken during the inspection is attached as Annexure I. During the inspection, GCC officials reported that the collection and transportation of Construction and Demolition (C&D) waste across various zones have been outsourced to M/s. Premier Precision Private Limited. The collected waste is transported to the designated processing facilities.

9. It is respectfully submitted that, based on this NGT case, the CPCB, RD Chennai Letter dated: 08.07.2024 has informed that the matter is related to illegal dumping of debris and violating the Environmental Laws including the noncompliance of C&D waste Management Rules 2016. Whereas CPCB has published a guideline on Environmental Management of C&D waste incompliance of rule 10 sub rule 1(a) of C&D waste Management Rules 2016 and hence requested the TNPCB to issue appropriate direction to the concerned authorities to take action against the violators.

10. It is respectfully submitted that TNPCB vide proceeding T3/TNPCB/LAW/NGT/F.16075/C7D/2024 dated 23/07/2024 has issued following directions to the Commissioner, Greater Chennai Corporation under section 5 of the Environment (Protection) Act, 1986 for compliance based on the above CPCB, RD Chennai letter.

- 1) To comply with the provisions of Construction & Demolition Waste Management Rules 2016 and the duties prescribed therein.
- 2) To take action on the violators to prevent illegal dumping of the Construction and Demolition Wastes.
- 3) To ensure implementation of the CPCB guidelines on Environmental management of Construction & Demolition (C&D) Wastes, March 2017 related to Construction & Demolition Waste processing.

11. It is respectfully submitted that whereas the Construction and Demolition (C&D) waste processing facility at Perungudi has been non-operational since August 2024, while the Kodungaiyur facility ceased operations on December 1, 2024. As a result, the collected waste is accumulating at these processing sites.

  
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12. It is respectfully submitted that in view of the above, it is requested that the GCC may be given suitable instruction to install the C&D facility sufficiently considering the urban local body area and also make way to operate the existing facilities so as to avoid illegal dumping of C&D waste.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
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#### VERIFICATION

I, Mrs. K. Nalini, D/o. K. Krishnasamy, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
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**Photos of the Construction & Demolition collection centres are submitted as follows;**



C&D Collection at Zone 4



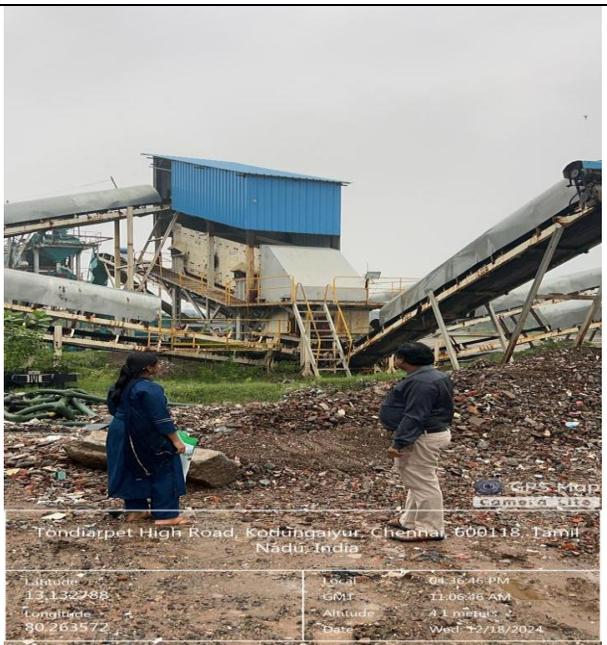
C&D Collection at Zone 5 & Zone 6



C&D Collection at Zone 8



C&D Collection at Zone 10



C&D Collection and Processing facility at Kodungaiyur

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Advocate, Chennai.**

**Date: 14.05.2025**

**Date of hearing on: . . .2025**